

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No. 1137/2016

New Delhi, this the 4th day of April, 2016.

**HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)
HON'BLE MR. P.K. BASU, MEMBER (A)**

Smt. Thankamma Francis,
Age 58 years,
Nursing Sister,
W/o Shri O.M. Francis,
R/o C-321, DDA Flats,
East of Loni Road,
Delhi-93. .. Applicant

(By Advocate : Shri N.L. Singh)

Versus

1. North Delhi Municipal Corporation
Through its Commissioner.
2. The Additional Commissioner (Health),
North Delhi Municipal Corporation.
3. The Director (Hospital Admn.),
North Delhi Municipal Corporation.

All (1) to (3) at Civic Centre,
Minto Road, New Delhi.

4. Medical Superintendent,
Hindu Rao Hospital,
North Delhi Municipal Corporation.
Malka Ganj, Delhi-110 007. .. Respondents

ORDER (ORAL)

By Mr. Justice M.S. Sullar

The main grievance of the applicant is that although she has served a legal notice dated 20.03.2015 (Annexure A-2 colly.) for

redressal of her grievance, but no decision has yet been taken by the competent authority.

2. Having heard the learned counsel for the applicant, having gone through the record, with his valuable help, the main O.A. is disposed of, with a direction to respondent No.2 to take appropriate decision on the legal notice dated 20.03.2015 (Annexure A-2 colly.) by passing a speaking order, in accordance with law, within a period of two months from the date of receipt of a certified copy of the order. No order as to costs.

(P.K. BASU)
Member (A)

(JUSTICE M.S. SULLAR)
Member (J)

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